

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2792
ANSWERED ON:17.08.2004
CHARTER OF RIGHTS OF CHILDREN
Moorthy Shri A.K.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether India has signed U.N. Charter of Rights Children;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to achieve the objectives?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ,HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI [SINGH):

(a) and (b) India acceded to the UN Convention on the Rights of the Child on 11th December, 1992. The Convention contains various rights of children for their survival and development in a healthy and congenial environment. As per requirement, India submitted to the UN the first Country Report on the status of the child in 1997, and the Second Country Report in 2001. The report is available on the website of the Department of Women and Child Development.

(c) There are certain constitutional provisions and legislations existing for the protection of children. In addition, there are several schemes and programmes for children being implemented by different Ministries and Departments. These include Integrated Child Development Services; Sarv Shiksha Abhiyan, Reproductive and Child Health Programme; National Child Labour Project; Integrated Scheme for Street Children and Juvenile Justice, etc.